

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI SPECIAL BENCH  
(Video Conference)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.04.2024 AT 03:00 P.M.**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP/184/241/AMR/2019	Main Case	241	Kandimalla Bhaskar Vs Amaravathi Textiles Pvt Ltd & 32 others
	IA NO.147/2020		

**ORDER**

Mr. Pranav Gopalakrishnan, Ld. Counsel for the Petitioners and Mr. R. Sankaranarayanan, Ld. Sr. Counsel for R1 to R3; Mr. Ramesh Babu and Mr. Bhupesh, Ld. Counsel for R1; Mr. R. S. Sravan Kumar, Ld. Counsels for R1 to R6, R8, R10, R13, R16 & R21; Mr. G.P. Yashvardhan, Ld. Counsel for R23 & R28 and Mr. Naresh Kumar Sangam, Ld. Counsel for R31 & R32 present.

2. Ld. Sr. Counsel for R1 to R3 having covered various aspects and sought another 20 minutes time for submissions on the case laws and therefore the matter is adjourned to 29.04.2024 for continuation of submissions on behalf of the R1-R3. The R1-R3 are directed to serve a list of the citations/rulings that they intend to rely upon to the Petitioners well in advance before the next hearing date. Soon after so completion of submissions of the Respondents, the rejoinder submissions of the Petitioners would be heard.

3. This Tribunal earlier orally suggested to both sides to explore the possibilities of having a Mediation between the parties having considering the relationship and the nature of the dispute that is put forth by both the parties.

4. The Respondents today have submitted that they have no objection for referring the matter to Mediation. However, Ld. Counsel for the Petitioners submits that he yet to receive instructions in this regard and submitted that the will report on the aspect of Mediation by next date of hearing. List the matter on 29.04.2024.

5. List the IA No.147/2020 along with main CP, for hearing list the matter on 29.04.2024.



**MEMBER JUDICIAL**